

tion in the country. For this purpose, production, processing and marketing of oilseeds would be co-ordinated by organising a federation of oilseeds growers cooperatives. In this manner, the cultivators would be helped in adopting production techniques which would decrease the vulnerability of the oilseed crops to climatic variations while also raising yields and offering year to year price stability thereby increasing growers income. The results achieved so far are:—

- (i) A Cooperative Oilseeds Growers' Federation each in the State of Gujarat and Madhya Pradesh has been formed and constitution of similar Federations in the States of Tamil Nadu, Maharashtra, Andhra Pradesh and Karnataka are under way.
- (ii) Action has been initiated for the establishment of processing facilities.
- (iii) Market research and Continuing Information Scheme (CIS) studies have been taken up.

#### *Statement*

*Conditions attached with the agreement entered into by the National Dairy Development Board with the Cooperative League of USA for the import of edible oil supply.*

- (i) The funds to be generated by the sale of the imported gift oil, will be utilised by the NDDB for the implementation of their said project on edible oil and oilseed which, *inter alia* aims at increasing production of oilseeds and improving returns to the farmers through better marketing, processing etc. by organising growers' cooperatives.
- (ii) No duties, tolls or taxes on the commodities, supplies or

equipment supplied by CLUSA to NDDB under the project, will be levied in the light of the existing Indo-US Agreement (of 5th December, 1968).

- (iii) The programme administration costs incurred by CLUSA will include utilising a portion of the rupees generated by the sale of the gifted commodities to US dollars through the Reserve Bank of India. This expenditure, in any given year, will in no event exceed 1 per cent of the landed value of the gifted commodities received by the NDDB in that year.
- (iv) The expatriate personnel for this project will be provided tax and duty concessions as already granted to existing CLUSA expatriate personnel in India.
- (v) The generated funds shall not, however, be used for providing direct subsidy of vegetable oil market prices.

#### **Plans for expansion of cane crushing capacity**

941. SHRI NAVIN RAVANI: will the Minister of AGRICULTURE be pleased to state:

- (a) the Government plans for expansion of cane crushing capacity in the country;
- (b) whether the cooperative sector is being given preference for this;
- (c) if so, how much new capacity in this sector is planned;
- (d) if not, the reasons thereof; and
- (e) how much new capacity is planned for private and State sectors?

THE MINISTER OF AGRICULTURE & RURAL RECONSTRUCTION (SHRI BIRENDRA SINGH RAO): (a) The Government have decided to expand the crushing capacity of the sugar industry by granting licences for the establishment of new sugar factories as well as expansions in the existing units. Licences will be issued to the sugar units where adequate sugar cane is available with assured irrigation facilities in compact areas around the site of the factory.

(b) to (e). The present policy of granting Licences for the establishment of new sugar factories in the Cooperative/Public sector will continue. In the absence of any response from the Cooperative/Public sector, requests received from Joint stock sector would be considered for establishment of new sugar factories. No sector-wise, allocation of new capacity to be licensed has been made.

श्री राम विलास पासवान (हाजीपुर): हमने होटल में हरिजन हत्या के सम्बन्ध में स्थगन प्रस्ताव दिया है—

MR. SPEAKER: I am looking into it. I have asked for the facts. I will let you know...

(Interruptions)

SHRI NARAYAN CHOUBEY (Midnapore): You might have seen the statement of the Home Minister in the papers threatening that President's rule will be imposed in Tripura. How can he make such a statement outside when Parliament is sitting?

SHRI HARIKESH BAHADUR (Gorakhpur): Sir, I have also given notice. The parcel postage rates have been raised by rupee one. As the House is in session, it should have been announced in the House. Sir, you had also warned the government earlier.

MR. SPEAKER: I am looking into it. I have asked for facts. Papers to be laid.

12.01 hrs.

### PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORTS OF KARNATAKA AGRO-INDUSTRIES CORPORATION LTD. BANGALORE FOR 1977-78, GUJARAT AGRO-INDUSTRIES CORPORATION LTD. AHMEDARAL FOR 1977-78, MAHARASHTRA AGRO-INDUSTRIES DEVELOPMENT CORPORATION LTD. BOMBAY FOR 1977-78, GUJARAT AGRO-INDUSTRIES CORPORATION LTD. AHMEDABAD FOR 1978-79, ORISSA AGRO-INDUSTRIES CORPORATION LTD. CUTTACK FOR 1970-71, ANDHRA PRADESH STATE AGRO-INDUSTRIES CORPORATION LTD. HYDERABAD FOR 1976-77 ETC. ETC.

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BIRENDRA SINGH RAO): I beg to lay on the Table:—

(1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review (Hindi and English versions) by the Government on the working of the Karnataka Agro-Industries Corporation Limited, Bangalore, for the year 1977-78.

(ii) Annual Report (Hindi and English versions) of the Karnataka Agro-Industries Corporation Limited, Bangalore for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-864/80].

(b) (i) Review (Hindi and English versions) by the Government on the working of the Gujarat Agro-Industries Corporation Limited, Ahmedabad for the year 1977-78.

(ii) Annual Report (Hindi and English versions) of the Gujarat